



ITEM NO.1

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).15204-15206/2024

[Arising out of impugned final judgment and order dated 25-07-2024 in CRLRP No.33/2023, CRLRP No.30/2023 and CRLRP No.31/2023 passed by the High Court of Tripura at Agarthala]

TAPASH DATTA ETC.

Petitioner(s)

VERSUS

THE STATE OF TRIPURA

Respondent(s)

Date : 31-07-2025 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. P. V. Surendranath, Sr. Adv.  
Mr. Biju P. Raman, AOR  
Mr. John Thomas Arakal, Adv.  
Mr. Sawan Kumar Shukla, Adv.  
Ms. Lekha S. Sudhakar, Adv.

For Respondent(s) Mr. Shuvodeep Roy, AOR  
Mr. Deepayan Dutta, Adv.  
Mr. Saurabh Tripathi, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

At the outset, learned counsel for the petitioners submits that one opportunity be given to the petitioners to indicate their bona fide and heartfelt regret for the act committed by them and to file affidavit showing what steps they had taken.

2. In view thereof, we defer consideration in the present matters. List on 28.08.2025.

3. Since the petitioners are in custody, they are directed to be released on interim bail for four weeks, on conditions to be set by the Court concerned.

(SAPNA BISHT)  
COURT MASTER (SH)

(ANJALI PANWAR)  
COURT MASTER (NSH)